

cases for realisation of loans to the Courts. There are some cases of loans against big industrialists which are pending in the courts in respect of IDBI and other participating institutions/Banks.

Credit Camps

136. SHRI RAM LAL RAHI: Will the Minister of FINANCE be pleased to state:

(a) the number of credit camps organised so far since 1 January, 1989;

(b) the amount of loans distributed by each bank in these credit camps;

(c) whether the loans so distributed have been recovered by these banks; and

(d) if not, the reasons for non-recovery?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) to (d). For the scheme of Integrated Rural Development Programme (IRDP), credit camps may be organised at the village level where the cases of beneficiaries upto the stage of sanction can be finalised. The data reporting system under the scheme does not generate information of the number of credit camps organised in this behalf. The banks can also organise the credit camps on their own in order to provide assistance to weaker sections. As per available data with Reserve Bank of India the percentage of recovery of Integrated Rural Development Programme (IRDP) loans in respect of public sector banks was 39 percent last year.

Representations from SC Bank Employees

137. SHRI RAM LAL RAHI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received representations from the officers and employees belonging to Scheduled Castes working in banks wherein complaints have been made regarding their harassment;

(b) if so, the number of such complaints received since 1 January, 1990;

(c) the action taken by the Government to alleviate the grievances of those officers/employees; and

(d) if no, action has been taken, the reasons therefore?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) to (d). The information is being collected and to the extent available will be laid on the Table of the House.

Financial Assistance for Setting Up Small Scale Industries in Bihar

138. SHRI RAMDAS SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether people in rural areas of Bihar do not get adequate financial assistance from the banks to start small scale industries; and

(b) if so, the steps being taken by the Government to ensure that rural people of Girdih and Dhanbad districts get adequate financial assistance to start small scale industries?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) and (b). Reserve Bank of India has reported that it has advised banks to pay special attention to credit requirements of

small scale industries. To facilitate timely sanction of adequate credit facilities, banks have been asked to ensure that branch managers are vested with sufficient discretionary powers and enforce strict time discipline in dealing with such credit proposals. Reserve Bank has prescribed simplified formats for applications to be filled in by intending borrowers. SIDBI has also been assisting units in SSI Sector through its Refinance Scheme. The Refinance Assistance sanctioned to small scale units in Giridih and Dhanbad districts of Bihar during April to December, 1990 amounted to Rs. 26.51 and 392.31 lakhs respectively. RBI has also reported that the number of borrowal accounts and outstanding bank credit involved in the SSI Sector in Bihar show an increasing trend.

Payment of Power Dues by Bhilai Steel Plants

139. SHRI PYARELAL KHANDELWAL: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total amount of Madhya Pradesh Electricity Board outstanding against Bhilai Steel Plant; and

(b) the reasons for the non-payment of this amount till date by Bhilai Steel Plant?

THE MINISTER OF STEEL AND MINES (SHRI ASHOKE KUMAR SEN): (a) and (b). The matter pertaining to the outstanding dues from Bhilai Steel Plant to Madhya Pradesh State Electricity Board has been

settled to the mutual satisfaction of Bhilai Steel Plant and Madhya Pradesh State Electricity Board on the 17th February, 1991 and all outstanding amounts due to MPSEB have been fully paid by the Bhilai Steel Plant. There is now no outstanding payment to be made to MPSEB.

Election Petition pending in Supreme Court and High Courts

140. SHRI PYARELAL KHANDELWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of election petitions filed during the last Lok Sabha and Assembly elections in Supreme Court and various High Courts in the country, court-wise; and

(b) the number of such petitions pending before the various High Courts/Supreme Court?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (DR. SUBRAMANIAM SWAMY): (a) and (b). The Election Petitions relating to Lok Sabha and Assembly elections are filed before the High Courts and only appeals against the orders of the High Courts in such election petitions lie with the Supreme Court. Three Statements I, II and III) showing the number of election petitions and appeals filed, disposed of and pending before the various High Courts and the Supreme Court pertaining to the last Lok Sabha and the Assembly elections held in November, 1989 and February-March, 1990 as on 13.2.1991, as made available by the Election Commission, are attached.